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**తెలంగాణ రాజపత్రము**  
**THE TELANGANA GAZETTE**  
**PART IV-A EXTRAORDINARY**  
**PUBLISHED BY AUTHORITY**

**No. 8] HYDERABAD, WEDNESDAY, SEPTEMBER 9, 2020**

**TELANGANA BILLS**  
**TELANGANA LEGISLATIVE ASSEMBLY**

The following Bill was introduced in the Telangana Legislative Assembly on 9th September, 2020.

**L. A. BILL No. 8 OF 2020.**

**A BILL TO ABOLISH THE POSTS OF VILLAGE REVENUE OFFICERS IN THE STATE OF TELANGANA.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-First Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Abolition of the Posts of Village Revenue Officers Act, 2020.

Short title  
and  
commence-  
ment.

[1]

B. 53 (NG)

(2) It shall come into force on such date as the Government may, by notification in the Telangana Gazette appoint.

**Definitions.** 2. In this Act unless the context otherwise requires,-

(1) "**Government**" means the Government of Telangana.

(2) "**Prescribed**" means prescribed by rules made by the Government under this Act.

(3) "**Village Revenue Officer**" means the post of Village Revenue Officer created in G.O.Ms.No.105, Revenue (VA.I) Department, dated 31.01.2007 and governed by the Telangana Village Revenue Officers Service Rules issued in G.O.Ms.No.39, Revenue (VA) Department, dated 11.01.2008.

**Abolition of the posts of Village Revenue Officers.**

3. The Posts of Village Revenue Officers in the State of Telangana are hereby abolished. Every person who holds the post of Village Revenue Officer in any part of the State of Telangana shall forth-with cease to hold such post.

**Services of persons working as Village Revenue Officers.**

4. (1) Consequent on abolition of the post of the Village Revenue Officer, the services of every person working as Village Revenue Officer shall be transferred to and absorbed in any equivalent category in any Government department as per administrative exigencies.

(2) Government may, for the purposes of sub-section (1), make such suitable provision as may be necessary under the proviso to article 309 of the Constitution of India.

(3) Any person working as Village Revenue Officer and is not willing for transfer of service as provided under sub-section (1) may opt for retirement or resignation, as the case may be, as per the provisions of the applicable rules.

5. (1) If any difficulty arises in giving effect to the provisions of this Act, the Government may make such order not inconsistent with the provisions of this Act as may appear to them to be necessary or expedient for the purpose of removing the difficulty:

**Power to  
remove  
difficul-  
ties.**

Provided that no such order shall be made after the expiry of two years from the date of commencement of this Act.

(2) Every order made under this section shall, as soon as may be after it is made, be laid before the Legislature of the State.

6. (1) The Government may, by notification in the Telangana Gazette, make rules to carry out all or any of the purposes of this Act.

**Power to  
make  
Rules.**

(2) Every rule made under this Act shall, immediately after it is made, be laid before the Legislature of the State if it is in session and if it is not in session, in the session immediately following for a total period of fourteen days which may be comprised in one session or in two successive sessions, and if, before the expiration, of the session in which it is so laid or the session immediately following, the Legislature agrees in making any modification in the rule or in the annulment of the rule, the rule shall, from the date on which the modification or annulment is notified in the Telangana Gazette, have effect only in such modified form or shall stand annulled, as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

## **STATEMENT OF OBJECTIVE AND REASONS**

1. The Telangana Abolition of the Posts of Village Revenue Officers (VROs) Bill, 2020 will provide for abolition of the posts of VROs and utilizing the services of the persons working as VRO in any equivalent category in any Government Department as per administrative exigency.

2. The post of Village Revenue Officer (VRO) was created primarily to maintain revenue records at the village level. The State Government is proposing large scale modernization of the system of land records using information technology together with comprehensive rationalization of land administration. Consequently, the post will be rendered perfunctory.

3. Government have consulted the public/public representatives on the above proposal. Accordingly, it has been decided to abolish the posts of VROs in Revenue Department. Every person who holds the post of Village Revenue Officer (VRO) in any part of the State of Telangana shall forth-with cease to hold such post.

4. Any person appointed under proviso to Article 309 of the Constitution of India shall perform any work as assigned by Government from the time to time. Accordingly, the services of persons working in the post of VRO shall be transferred and absorbed in any Government Department as per administrative exigency. Any person working as VRO who is not willing for transfer of his services as provided by the Government may opt for retirement or resignation as per the provision of the applicable rules.

5. This Bill seeks to achieve the above objectives.

**K. CHANDRASEKHAR RAO,**  
Chief Minister.

**FINANCIAL MEMORANDUM**

Clause 4(1) of the Bill, authorizes the Government to transfer and absorb the services of every person working as Village Revenue Officer (VRO) in any equivalent category in any of the Government Departments as per the Administrative Exigency. Therefore, there is no Financial Implications in this proposal as their services can be utilized in any Government Department.

**K. CHANDRASEKHAR RAO,**  
Chief Minister.

**MEMORANDUM REGARDING DELEGATED LEGISLATION**

Clause 1(2), 4, 5 and 6 of the Bill, authorizes the Government to issue Notification or to make the Rules in respect of matters specified therein and generally to carry out the purpose of the Act and such notifications issued and rules so made which are intended to cover matters mostly of procedural in nature are to be laid on the Table of both the Houses of State Legislature and will be subject to any modifications made by the Legislature.

2. The above provision of the Bill regarding delegated legislation are thus of normal type and are mainly intended to cover matters of procedure.

**K. CHANDRASEKHAR RAO,**  
Chief Minister.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF  
PROCEDURE AND CONDUCT OF BUSINESS IN THE  
TELANGANA LEGISLATIVE ASSEMBLY**

The Telangana Abolition of the Posts of Village Revenue Officers Bill, 2020 after it is passed by both the Houses of State Legislature may be submitted to the Governor for her assent under article 200 of the Constitution of India.

**K. CHANDRASEKHAR RAO,**  
Chief Minister.

**Dr. V. NARASIMHA CHARYULU,**  
Secretary to State Legislature.